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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

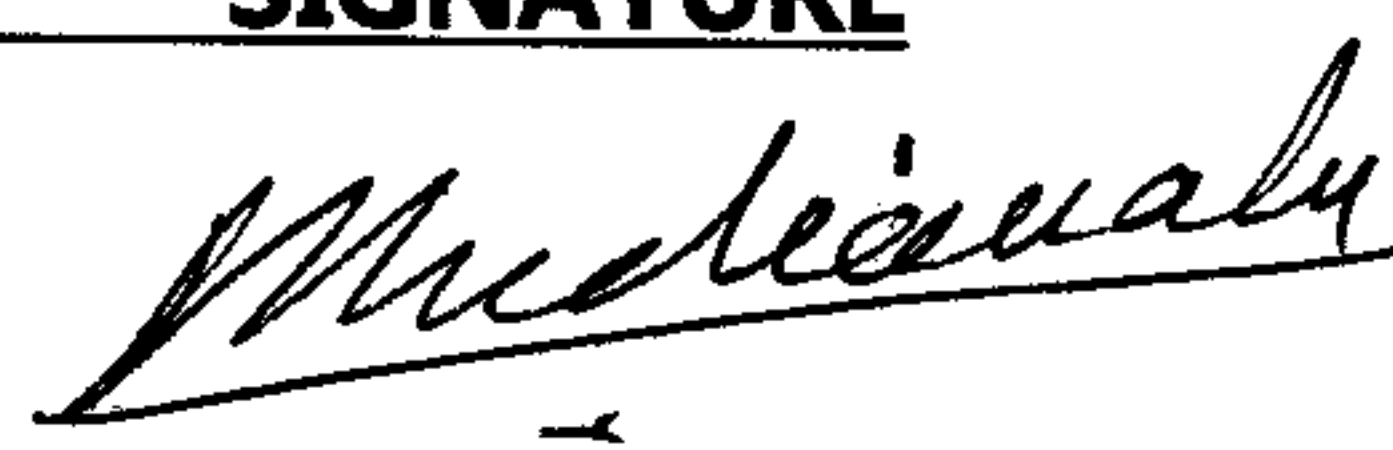

IA 40 of 2018 In C.P. (I.B) No. 40/7/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 30.01.2018**

Name of the Company: Hamon Research Contrell India Pvt Ltd.
V/s.
Satish Kumar Gupta, RP.

Section of the Companies Act: Section 60 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	PAVAN S-GODIAWALA	ADVOCATE	PETITIONER	
2.	MR. ABHISHEK MUKHERJEE, ADV. MR. SAHIL SHAH, ADV.		RP Corporate Debtor	

ORDER

Learned Advocate Mr. Pavan Godiawala present for Applicant. Learned Advocate Mr. Abhishek Mukherjee with Learned Advocate Mr. Sahil Shah present for RP for Corporate Debtor in IA 40/2018.

Applicant filed proof of service of copy of application on Respondent.

Respondent shall file objections, if any, serving a copy in advance to other side.

List the matter on 02.02.2018 for objections and for hearing.


MANORAMA KUMARI
MEMBER JUDICIAL


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 30th day of January, 2018.